

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.11
(IB)-77(ALD)/2017

IN THE MATTER OF:

IDBI Bank

.... Petitioner/Applicant

Vs.

Jaypee Infratech Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IMC : Mr. Sumant Batra, Mr. Sanjay Bhatt, Mr.
Sarthak Bhandari, Ms. Nidhi Yadav, Advs.
For the SRA : Mr. Sudhir Makkar, Sr. Adv.

ORDER

IA-6417/2023, IA-6585/2023

Heard Ld. Counsel Mr. Sumant Batra appearing on behalf of the IMC and Ld. Sr. Counsel Mr. Sudhir Makkar also appearing on behalf of the SRA.

Since the issue is now pending for hearing and disposal before the Hon'ble NCLAT, we are inclined to adjourn the matter for a physical hearing to **04.06.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)